

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 3521
TO BE ANSWERED ON 22nd MARCH, 2023

BUDGET ALLOCATION TO SEZs

3521. SHRI RAJA AMARESHWARA NAIK:
DR. SUKANTA MAJUMDAR:
SHRI BHOLA SINGH:
SHRI VINOD KUMAR SONKAR:
SHRI RAJVEER SINGH (RAJU BHAIYA):

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has increased the significant budget allocation in Budget 2023-24 for SEZs in the country including the NOIDA/Moradabad SEZ;
- (b) if so, the details thereof including the achievements made so far by the SEZs;
- (c) the total number of Special Economic Zones (SEZs) existing and proposed in the country, State-wise;
- (d) the amount of land lying unutilised in the SEZs in the country, State-wise;
- (e) whether any steps have been taken by the Government to further incentivise Urban Authorities to set up business in SEZs and if so, the details thereof;
- (f) whether the Government conducts periodic review of policies with regard to SEZs; and
- (g) if so, the details thereof and the irregularities found therein and the corrective steps taken by the Government in this regard?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SMT. ANUPRIYA PATEL)

(a) & (b): The budget allocation for administration of Special Economic Zones (SEZs) Zones including Noida and Moradabad during the Financial Year 2022-23 and 2023-24 is at **Annexure-I**. SEZ Act was enacted in 2005. Achievement made by SEZs is as under:

Financial Years	2005-06	2021-22
Exports (Rs. Crore)	22,840	9,90,747
Employment (person)	1,34,704	26,96,180
Investment (Rs. Crore)	4,035.51	6,49,705

(c): As on date, 376 SEZs are notified and 272 SEZs are operational in the country. States/Union Territories-wise details of SEZs in the country is at **Annexure-II**. SEZs being set up under the

SEZs Act, 2005 and SEZs Rules, 2006 are primarily private investment driven initiatives. Post enactment of the SEZ Act, 2005 the Central Government has not set up or proposed any SEZ in the country.

(d): In respect of 376 notified SEZs (including 7 Central Government SEZs and 12 State/Private Sector SEZs), 19105.58 hectares of land is unutilized as on 31.01.2023. The details of the unutilized land area States/Union Territories-wise is at **Annexure-III**.

(e): No Sir.

(f) & (g): Review of SEZ policy is an on-going process and on the basis of inputs/suggestions received from various stakeholders on the policy and operational framework of the SEZs, Government periodically takes necessary measures for facilitating smooth and effective implementation of the SEZ Act/Rules. The major amendment carried out in SEZ Policy is as under:

- (i) The definition of persons in Section 2(v) has been amended through the Special Economic Zones (Amendment) Bill, 2019, enabling Trusts and any other entity notified by the Central Government to set up units in SEZ.
- (ii) Minimum Land Area requirement for setting up of new SEZs has been reduced to 50 hectares for Multi sector SEZs.
- (iii) All existing notified Special Economic Zones are considered as a multi-sector SEZs.
- (iv) Sectoral broad-banding has been introduced to encompass similar / related areas under the same Sector.
- (v) Dual use of facilities like social & commercial infrastructure by SEZs and non-SEZ entities has been allowed with suitable conditions in order to make SEZ operations more viable.
- (vi) A new rule 21A inserted in SEZ Rules, 2006 which enables setting up of Unit by Multilateral or Unilateral or International agencies notified under United Nation (Privileges and Immunities) Act, 1947 (46 of 1947) in International Financial Services Centre
- (vii) A rule amendment has been carried out in Rule 41 and 42 of SEZ Rules, 2006 vide notification no. G.S.R 288(E) dated 8th April, 2022 to include precious metals while carrying out job-work from SEZs.
- (viii) SEZ Rules 43A amended vide notification dated 08.12.2022 to allow employees to work from home.
- (ix) A new rule 21B was inserted in SEZ Rules, 2006 vide notification dated 23.02.2023 to allow an aircraft leasing unit in an International Financial Services Centre (IFSC), to utilise office space or manpower or both, of another unit set up in IFSC authorised to undertake aircraft leasing activity.

Annexure-I to the Lok Sabha Unstarred Question No. 3521 for 22nd March, 2023

SEZ-wise Budget Allocation					
(Rs. in lakhs)					
Sl. No.	SEZ	FY 2020-21	FY 2021-22	Revised Estimates 2022-23	Budget Estimates 2023-24
1.	KASEZ	1538.35	1518.10	1834.00	1940.00
2.	SEEPZ SEZ	1038.43	1195.31	1400.00	1426.30
3.	FSEZ	512.82	535.55	629.00	660.70
4.	MEPZ	1404.42	1428.68	1680.00	1825.00
5.	CSEZ	1196.07	1198.72	1470.00	1412.00
6.	NSEZ	1078.04	1115.08	1305.00	1370.00
7.	VSEZ	1203.07	1165.15	1401.00	1422.00
8.	ISEZ	257.84	270.66	257.00	290.00
9.	Jaipur SEZ	113.16	107.84	145.00	145.00
10.	Manikanchan SEZ	107.14	95.59	120.00	120.00
11.	Moradabad SEZ	78.00	71.46	86.00	106.00
12.	Maha Mumbai SEZ	17.33	37.98	46.00	55.00
13.	Surat SEZ	146.12	154.74	207.00	254.00
Total		8690.79	8894.86	10580.00	11026.00

Annexure-II to the Lok Sabha Unstarred Question No. 3521 for 22nd March, 2023

States/Union Territories-wise details of SEZs in the country (As on 16.03.2023)		
States/UTs	Notified SEZs (Including prior to SEZs Act + under the SEZs Act, 2005)	Operational SEZs (Including prior to SEZs Act + under the SEZs Act, 2005)
	(1+2+5)	-6-
Andhra Pradesh	30	25
Arunachal Pradesh	0	0
Chandigarh	2	2
Chhattisgarh	1	1
Delhi	0	0
Goa	3	0
Gujarat	25	21
Haryana	22	8
Jharkhand	2	0
Karnataka	52	34
Kerala	23	20
Madhya Pradesh	8	6
Maharashtra	44	37
Manipur	1	0
Nagaland	2	0
Odisha	5	5
Puducherry	0	0
Punjab	3	3
Rajasthan	6	3
Sikkim	0	0
Tamil Nadu	58	50
Telangana	57	36
Tripura	1	0
Uttar Pradesh	23	14
West Bengal	8	7
GRAND TOTAL	376	272

Annexure-III to the Lok Sabha Unstarred Question No. 3521 for 22nd March, 2023

State/UT-wise Notified Land Area Details (As on 31.01.2023)		
Land Area In (Hectares)		
States/UTs	Total Notified Area	Total Unutilized Area
Andhra Pradesh	7344.93	3784.59
Chandigarh	39.18	25.02
Chhattisgarh	101.28	79.24
Goa	249.48	249.48
Gujarat	14001.60	5851.74
Haryana	340.37	256.03
Jharkhand	259.09	36.42
Karnataka	1983.61	730.99
Kerala	871.40	247.00
Madhya Pradesh	698.43	300.98
Maharashtra	4268.07	2058.20
Manipur	10.85	10.85
Nagaland	340.70	340.70
Odisha	1001.33	584.19
Punjab	57.71	44.31
Rajasthan	807.08	358.63
Tamil Nadu	4468.97	2367.56
Telangana	1949.63	1277.00
Tripura	16.35	16.35
Uttar Pradesh	715.01	445.70
West Bengal	237.07	40.60
GRAND TOTAL	39762.12	19105.58
